

ITEM NO.7

Court 5 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No.4009/2021

(Arising out of impugned final judgment and order dated 12-03-2021 in CRLRP No.641/2020 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA

Petitioner(s)

VERSUS

K. AJITH & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.64987/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH S.L.P.(CrI) No.4481/2021 (II-B)

(With appln.(s) I.R. and IA No.72174/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. K. Gopalakrishna Kurup, Adv.Gen.
Mr. P. Narayanan, Adv.
Mr. Manu V., Adv.
Mr. Jishnu M.L., Adv.
Mr. G. Prakash, AOR

SLP 4481/2021 Mr. Jaideep Gupta, Sr. Adv.
 Mr. Rajagopalan Nair, Adv.
 Mr. P. S. Sudheer, AOR
 Ms. Anne Mathew, Adv.
 Mr. Bharat Sood, Adv.
 Ms. Shruti Jose, Adv.

For Respondent(s) Mr. Mahesh Jethmalani, Sr. Adv.
For R-7 Mr. V. Chitambares, Sr. Adv.
 Mr. Ravi Sharma, Adv.
 Mr. Shoumendu Mukherji, Adv.
 Mr. Nachiketa Joshi, Adv.
 Ms. Bharti Tyagi, AOR
 Mr. Mukul Singh, Adv.
 Mr. Praneet Pranav, Adv.
 Mr. Amit Sharma, Adv.
 Mr. Bhaskar Gowtham, Adv.
 Ms. Gunjan Mangla, Adv.
 Ms. Megha Sharma, Adv.
 Mr. R.V. Sreejith, Adv.
 Mr. Suvin R. Menon, Adv.
 Mr. Sayuj Mohandas, Adv.

For R-8 Mr. Ramesh Babu M. R., AOR
 Mr. T. Asaf Ali, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Arguments concluded.
- 2 Judgment reserved.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
COURT MASTER